

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR  
SC/ST (PoA) ACT, PERAMBALUR.**

**Present: Thiru.S.GIRI, B.Sc., M.L.,  
(FAC) Sessions Judge,  
Special Court for SC/ST(PoA) Act,  
Perambalur.**

**Tuesday, this the 15<sup>th</sup> day of December, 2020.  
E.Bail No.943/2020.**

1. Manikandan, 40/2020,  
S/o.Duraisamy.
2. Krishnan, 40/20,  
S/o.Muthusamy.
3. Ananthakrishnan, 40/20,  
S/o. Kannusamy.
4. Govindasamy, 53/20,  
S/o. Solaimuthu.

... Petitioners/Accused.

-vs-

State represented by  
Sub-Inspector of Police,  
Maruvathur Police Station,  
Crime No.1020/2020.

... Respondent/Complainant.

Offences u/Ss.294(b), 341, 506(2) IPC and Sec.3(1)(i), 3(1)(r), 3(1)(s) and 3(1)(g)  
of SC/ST (PoA) Amendment Act – 2015.

\* \* \* \* \*

This petition coming on this day before me for order in the form of E- bail by Thiru. T.R.Baskar Advocate for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s.439(ii)of Cr.P.C. for relaxation of conditions.

2. The learned Counsel for the petitioners/accused submitted in the petition that this Court has already granted E-bail No.596/2020, dated 01.12.2020 that the petitioners shall appear and sign before the Ariyalur Police Station daily at 10.00am until further orders and that they are complying the conditions for the past 14 days without fail and that the petitioners/accused have not able to sign before the



police because of heavy rain and all accused are suffered from high fever and further the Ariyalur Police Station is faraway from the village of the petitioners/accused and find difficulty in signing before the Ariyalur Police Station daily and that they are only a bread winners for their family and poor and they are unable to comply the condition due to financial constraint and therefore they are not able to sign. Hence the condition may be relaxed.


3. The learned Special Public Prosecutor has stated that the investigation is not yet completed.

4. Heard both sides.

5. On perusal of the records available, the petitioners are obeying the condition only for the past 14 days. The objection raised by the learned Special Public Prosecutor that the investigation is not yet completed. Considering the nature of offence and objection of the learned Special Public Prosecutor, this petition is dismissed.

6. In the result, this petition is dismissed.

Pronounced by me in the open court, this the 15<sup>th</sup> day of December, 2020.

  
15/12/2020  
(FAC) Sessions Judge,  
Special Court For SC/ST (PoA) Act,  
Perambalur.